

का स्वागत करेगी। शान्ति और संघर्ष दोनों ही स्थिति में इस त्रिमान सेवा की उपयोगिता असंदिग्ध है। मैं सरकार से इस विषय में शीघ्र कार्यवाही करने के लिए अनुरोध करती हूँ।

(viii) **Need to enact legislation by Parliament to abolish the Andhra Pradesh Legislative Council**

SHRI CHITTA BASU (Barasat) : Mr. Deputy Speaker, Sir, the Andhra Pradesh Assembly passed a resolution seeking abolition of the Andhra Pradesh Council by a majority of the total membership of the Assembly and by a majority of not less than two-thirds of the members of the Assembly present and voting.

The Government has taken the position that the adoption of the resolution by the Andhra Pradesh Assembly has vested authority in Parliament to pass legislation, if it so likes, but the Government on its part is under no obligation to initiate legislation. (Interruptions)* The argument of the Government is that article 169, has used the expression "Parliament may" and, therefore, it is not mandatory on the part of the Government. (Interruptions)*

MR. DEPUTY SPEAKER : It has been approved by the speaker. Let him complete.

SHRI CHITTA BASU : The Andhra Pradesh Council was created on the basis of a resolution passed by the Andhra Pradesh Assembly with the centre's initiation of a Bill in Parliament. The Council was created by the will of the people expressed through the Assembly in 1956, and the same people have expressed their will for abolition of it through its Legislative Assembly in 1983, which voted for its abolition by 210 to one.

The Councils of West Bengal and Punjab were also abolished on the basis of the will of the States concerned expressed in the same manner.

I would urge upon the Government to reconsider its decision...

(Interruptions)* and initiate legislation in Parliament for the abolition of the Andhra Pradesh Council.

MR. DEPUTY SPEAKER : Only the approved statement will go on record and all the side-talk will not go on recorded.

12.30 hrs.

Demands for Grants (General), 1984-85
Ministry of Home Affairs — Contd.

MR. DEPUTY SPEAKER : The will now take up further discussion and voting on the Demands for Grants under the control of the Ministry of Home Affairs.

The Minister of State for Home Affairs will intervene at 3 P.M. If we complete the discussion today, the Home Minister can reply tomorrow.

Shri Uttam Rathod to continue his speech.

SHRI UTTAM RATHOD (Hingoli) : Mr. Deputy-Speaker, Sir, Yesterday I very attentively heard of speech of Mr. Ram Jethmalani and I felt that he presumed that everybody in the Mantralaya and every politician who is in politics in the Maharashtra Government is either a collaborator or an abetter in the case which he mentioned yesterday. I think his presumption is erroneous.

For the first time; I find that in the Budget Speech, the Hon. Finance Minister has said that other backward classes "will also be looked after through different schemes. As you are aware, for the last 35 years, "other backward classes" category was not defined. Two commissions were appointed. The first Commission's report was

*Not recorded.

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